Transit Loss of Foodgrains

831. SHRI N. TOMBI SINGH: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the attention of the Union Government has been drawn by the State Government of Manipur to the reported pilferage of heavy quantities of rice during transit from some point outside Manipur during the last two years;

(b) if so, the details thereof; and

(c) the action taken to check the pilferage?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) to (c). FCI has investigated a case in which misappropriation of stocks by some transport contractors, who were entrusted with the transportation work from Gauhati to Imphal via Dimapur, had come to their notice. On the basis of their preliminary investigation report and since private parties were also involved, the entire matter was entrusted to CBI for a thorough probe. For the failure on the part of FCI officials disciplinary action hsas been initiated under major penalty against 3 category-II officers and 15 category-III officials and the inquiry proceedings are in progress.

Implementation of Recommendations of K.V.S. Review Committee

832. SHRI N. TOMBI SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether the Kendriya Vidyalaya Sangthan has since decided to implement some of the recommendations of KVS' Review Committee which submitted its report more than two years before;

(b) if so, the details thereof; and

(c) if not, the reasons, therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI RAJMANGAL PANDE): (a) to (c). The matter was considered by the Board of governors which authorised the Commissioner, Kendriya Vidyalaya Sangathan to constitute a sub-committee with the concurrence of the Vice-Chairman to suggest the ways and means of the implementation of the report of Review Committee, keeping in view the suggestions of the Empowered Committee set up by the Government.

Exports by Pepsi Foods

833. SHRI PHOOL CHAND VERMA: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) whether M/s Pepsi Food Private Ltd. has claimed that they have exported the items worth Rs. 2.84 crores;

(b) the items exported and value of each item; and

(c) the quantity of these exports manufactured by Pepsi Foods as per the obligations?

THE MINISTER OF TEXTILES AND MINISTER OF FOOD PROCESSING INDUSTRIES (SHRI HUKUMDEO NARAYAN YADAV): (a) and (b). M/s. Pepsi Foods Private Ltd. have informed vide their letter dated 4.2.1991 that the turnover of their Export Division during the period from January, 1990 to December, 1990 has been Rs. 284.60 lakhs. They have not supplied the details about the items exported and value of each item.

M/s Pepsi Foods Private Ltd. had however furnished the details of exports made by

them during the period 1.4.90 to 30.9.90 as given below to the Team of three officers which was constituted to assess the status of the Pepsi Project:

Item	*Value (lacs)*
	Rs.
Rice Bran Extract	17.13
Basmati Rice	12.08
Chillies	6.31
Cashew Kernels	13.22
Shrimps	14.32
Others	23.84
Total	86.90

(c) The Team has observed that no export from out of the products manufactured by M/s Pepsi Food Private Ltd. have been made towards commitment of 40% exports stipulated in the letter of intent. The Team has further indicated that out of select list export worth Rs. 86.90 lakhs are reported to have been made.

Wheat to Roller Floor at Concessional Rates

834. SHRI BANWARI LAL PUROHIT: Will the Minister of FOOD AND CIVIL SUPPLIES be pleased to state:

(a) whether the Federation of All India Foodgrain's Association has urged the Government to allocate a monthly quota of about 45000 tonnes of wheat to the roller flour mills in Delhi at concessional rates to check its rising prices; and

(b) if so, the reaction of the Union Government thereto?

THE MINISTER OF FOOD AND CIVIL SUPPLIES (RAO BIRENDER SINGH): (a) Yes, Sir.

(b) Food Corporation of India has been authorised to sell upto 54000 tonnes of wheat @ Rs. 320/- per quintal in Delhi during each of the months of January and February, 1991 to roller flour mills, Atta Chakkis, bread manufacturers traders and Government Controlled organisations like NCCF, Kendriya Bhandar, State Civil Supplies Corporation etc.

Pataudi House Hutments

835. SHRI J. CHOKKA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the year when the Pataudi House hutments were got vacated by the Government;

(b) the future plans of the Government to utilise this track of land; and

(c) the reasons for delay in its utilisation?

THE MINISTER OF URBAN DEVELOPMENT (SHRI DAULAT RAM SARAN): (a) The Pataudi House Hutments were got vacated by April, 1990.

(b) It is proposed to utilise this land for construction of General Pool accommodation.

(c) The work of architectural drawings and designs have been taken up.

Land For Jhuggi Clusters

836. SHRI J. CHOKKA RAO: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government have any plan